

After Notice Causelist  
Sr. No. 211

**HIGH COURT OF JAMMU AND KASHMIR  
AT JAMMU**

WP(C) PIL No. 4/2020  
(Through Video Conferencing  
from Srinagar)

Sumit Nayyar

...Petitioner(s)/Appellant(s)

Through: Mr. Sumit Nayyar-petitioner present  
in person.  
(On video conferencing from office  
at Jammu)

v/s

Union of India and others

.... Respondent(s)

Through: Mr. S. S. Nanda, Sr. A. A. G.  
(On video conferencing from office at Jammu)

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

(on Video Conference from residence at Srinagar)

**HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE**

(on Video Conference from High Court at Jammu)

**ORDER**

**26.08.2020**

01. Notice was accepted in this matter as back as on 17<sup>th</sup> February 2020 when time was taken by Mr. Nanda, Sr. AAG to file reply.
02. More than six months have passed without filing reply.
03. The writ petitioner has raised serious issue with regard to pathetic state of the infrastructure and conditions of the cremation grounds in Jammu.
04. A judicial notice can be taken on deplorable state in which the cremation grounds exist.

05. It is today stated that copy of the petition is not available with learned counsel for the respondents.
06. This is completely unacceptable.
07. However, let Mr. Sumit Nayyar serve another copy upon learned counsel for the respondents, within two days from today.
08. Reply shall be positively filed within four weeks from today subject to payment of costs of ₹ 10,000/- which shall be deposited with the Advocates' Welfare Fund within one week from today.
09. Copy of this order shall be served upon the Commissioner, JMC, Jammu with a direction that immediate action plan with timeline be drawn up for improving the conditions of cremation grounds and shall be placed before this Court within four weeks from today.
10. Proof of deposit of costs shall accompany the response to be filed by the JMC Jammu. The response shall be taken on record only if it is accompanied by such proof.

List on 8<sup>th</sup> October 2020.

Registry to send a copy of this order to Commissioner JMC, Jammu.

**(VINOD CHATTERJI KOUL)**  
**JUDGE**

**(GITA MITTAL)**  
**CHIEF JUSTICE**

Jammu  
26.08.2020  
Sunita